

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWELFTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE JUSTICE MOUSHUMI BHATTACHARYA
AND
THE HONOURABLE SRI JUSTICE GADI PRAVEEN KUMAR**

WRIT PETITION NO: 7599 OF 2026

Between:

M. Jayasimha Reddy @ MRC Reddy, S/o. M. Chowdareddy, Aged about 58 years, Occ: Advocate, R/o H.No.16-11-741/B/A, Flat No.302, Shubodaya Residency, Shalivahana Nagar, Dilsukhnagar, Saroornagar, Ranga Reddy District, Telangana - 500060.

...PETITIONER

AND

1. Union of India, Rep. by its Secretary, Ministry of Finance, North Block, Central Secretariat, New Delhi - 110001.
2. Reserve Bank of India, Rep. by its General Manager, 6-1-56, Secretariat Road, Saifabad, Hyderabad - 500004, Telangana.
3. Shriram Finance Limited, Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600032.
4. Shriram Finance Limited, Rep. by its Branch Manager, D.No.5-6-470/40, S.R. Mallaiah Complex, Hyd Road, Nizamabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, or writs, order or orders, direction, more particularly one in the nature of WRIT OF MANDAMUS, declaring the action of Respondent Nos.3 and 4 in issuing the Intending Sale Notice dated 07.02.2026 under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 in respect of the schedule property as illegal, arbitrary and without jurisdiction. Consequently set aside the said Intending Sale Notice and all further proceedings initiated under the SARFAESI Act against the schedule property, Declare that the schedule property is not a secured asset within the meaning of the SARFAESI Act in respect of the alleged loan agreement No. NIZBRTF2210190004.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Stay all further proceedings including e-auction or sale of the schedule property pursuant to the Intending Sale Notice dated 07.02.2026 pending disposal of the above writ petition.

Counsel for the Petitioner: SRI RAMACHANDRA RAO PAIDI

**Counsel for the Respondent No.1: SRI N. BHUJANGA RAO,
Deputy Solicitor General of India**

Counsel for the Respondent No.2 to 4: - - - -

The Court made the following: ORDER.

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE JUSTICE MOUSHUMI BHATTACHARYA
AND
THE HON'BLE JUSTICE GADI PRAVEEN KUMAR

WRIT PETITION No.7599 OF 2026

DATE: 12.03.2026

Between:

M.Jayasimha Reddy

...Petitioner

And

Union of India,
Rep. by its Secretary, Ministry of Finance,
North Block, Central Secretariat, New Delhi and Three Others.

...Respondent

Mr.Ramachandra Rao Paidi, learned counsel appearing for the petitioner.

ORDER: (Per Hon'ble Justice Moushumi Bhattacharya)

1. The writ petitioner has challenged an Intending Sale Notice dated 07.02.2026. The Sale Notice issued under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002, was addressed to the borrower i.e., the writ petitioner, informing the writ petitioner of a Sale of the properties belonging to the writ petitioner which was to be conducted after thirty days for realization of the amount due to

the secured creditor-Shriram Finance Limited (respondent Nos.3 and 4.)

2. Since the petitioner has an efficacious alternative remedy under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, we are of the firm view that the Writ Petition is not maintainable.

3. W.P.No.7599 of 2026, along with all connected applications, is accordingly dismissed. There shall be no order as to costs.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI RAMACHANDRA RAO PAIDI Advocate [OPUC]
 2. One CC to SRI N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
 3. Two CC Copies
- BN
BS

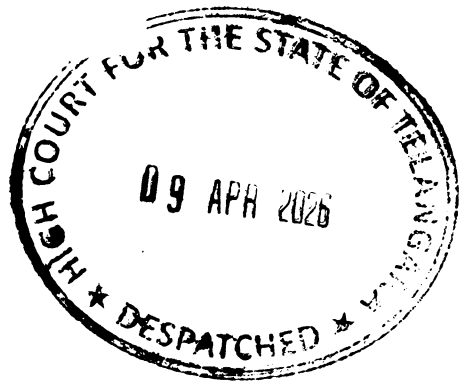


HIGH COURT

DATED:12/03/2026

ORDER

WP.No.7599 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

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